

XITEM NO.15

COURT NO.4

SECTION XI

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

PETITION(S) FOR SPECIAL LEAVE TO APPEAL (C) DIARY NO(S). NO(S).
17294/2015

(ARISING OUT OF IMPUGNED FINAL JUDGMENT AND ORDER DATED 13/07/2004

IN WP NO. 6079/1982 PASSED BY THE HIGH COURT OF JUDICATURE AT
ALLAHABAD)

STATE OF UTTAR PRADESH

PETITIONER(S)

VERSUS

MUKHTIYAR SINGH

RESPONDENT(S)

(OFFICE REPORT FOR DIRECTIONS)

Date : 28/02/2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE NAVIN SINHA
[IN CHAMBER]

For Petitioner(s) Mr. M.R. Shamshad, Adv.

Mr. Rajat Singh, Adv.

Ms. Soumya Kumar, Adv.

For Mr. C. D. Singh, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Learned counsel for the petitioner prays for and is
granted two weeks' time to cure the defects.

[VINOD LAKHINA]

COURT MASTER [ASHA SONI]

COURT MASTER